

to spend sizeable amount in the backward districts and tribal areas to eradicate the regional imbalance within their States;

(b) if so, reaction of the States in this regard; and

(c) the total amount proposed to be spent in the tribal and backward districts of Orissa in 1976-77 under minimum needs programmes?

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SHANKAR GHOSE):** (a) In the guidelines issued in connection with the formulation of the Draft Fifth Five Year Plan and the Tribal Sub-Plans, the State Governments were asked to allocate suitable outlays to their backward and tribal areas.

(b) The State Governments are paying special attention to their backward and tribal areas while determining allocations of Plan outlays for them.

(c) The information has been called from the Government of Orissa and will be made available as soon as the same is received.

**Employment of Local People in Regional Research Laboratory, Jorhat, Assam**

**3309. SHRI NOORUL HUDA:** Will the Minister of PLANNING be pleased to state what percentage of local people (i.e. permanent residents of the State) has been employed in the Regional Research Laboratory, Jorhat, Assam?

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE):** Local people employed in the Regional Research Laboratory, Jorhat constitute about 66 per cent.

**Collection for violation of Foreign Exchange Regulations by Foreign Exchange Enforcement Directorate during 1975-76**

**3310. SHRI SHYAM SUNDER MOHAPATRA:** Will the PRIME MINISTER be pleased to state the total amount collected by the Foreign Exchange Enforcement Directorate for violation of Foreign Exchange Regulations during 1975-76?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA):**

The reference presumably is to the realisation of the amount of penalties imposed in the course of adjudication proceedings by the officers of the Enforcement Directorate for violation of Foreign Exchange Regulations. During 1975-76 the Enforcement Directorate realised penalties amounting to Rs. 65.58 lakhs.

**Allotment of Services on Reorganisation of Punjab**

**3311. PROF. NARAIN CHAND PARASHAR:** Will the PRIME MINISTER be pleased to state:

(a) whether some cases of final allotment of services consequent upon the reorganisation of Punjab in 1966, are still pending with Government, including the settlement of appeals against the initial allotment; and

(b) the likely date by which all these cases would be settled by the Government?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA):** (a) and (b). Though the work relating to final allotment of service